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03.03.2005

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MA 470/2005
OA 824/2003

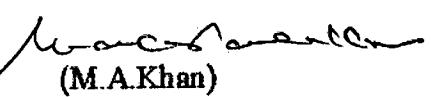
Present: Shri R.L.Dhawan, counsel for applicants in MA.
Shri B.S.Mainee, counsel for respondents in MA.

MA-470/2005

Respondents have filed this application for extension of time for implementing the order of this Tribunal dated 11.10.2004 passed in OA 824/2003 by two months. It is submitted that the order of the Tribunal was received by the respondents on 28.10.2004 and the order of the Tribunal was to be complied with within two months from the date of receipt of a copy of the order. Time allowed expired on 28.12.2004. It is further submitted that by order dated 19.1.2005 respondents were granted further two months time as a last opportunity to comply with the direction of the Tribunal.

It is submitted that the time allowed has already expired on 28.2.2005. The present application is filed for further extension of time. In terms of the order dated 11.10.2004, only direction of the Tribunal which needed implementation was about the refund the amount which had been recovered by the respondents. However, counsel for respondents has submitted that the reference has been made to the Railway Board on the question whether the appeal against the order should or should not be filed. More than adequate time has already been availed of by the respondents for taking decision on this question. But on the assurance of the learned counsel for respondents that no further request for extension of time would be made, ^{and} it will be the last opportunity to the respondents to implement the order, we are inclined to extend the time to implement the aforesaid order by 31.3.2005. Ordered accordingly. MA-470/2005 is disposed of. A copy of this order be supplied to the learned counsel for respondents, as requested, Dasti.

(S.A.Singh)
Member (A)


(M.A.Khan)
Vice-Chairman (J)

/kdr/